

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN  
ZONE AT CHENNAI**

**Original Application No.118 of 2021(SZ)**

D.Sakthivel,  
S/o.Devaraj,  
No.23, Main Road,  
Pavai Thanneerpandal Palayam,  
Periyasemur,  
Erode District-638 004

...

Applicant

Vs.

The District Collector,  
Erode District  
Collectorate Complex,  
State Highway 96,  
Palayapalayam,  
Erode-638 001 and 7 others ...

Respondent

**STATUS REPORT FILED BY THE 5<sup>TH</sup> RESPONDENT**

I, K.Sivakumar S/o Kanagaraj, Hindu, aged about 48 years. The Commissioner, Erode Corporation, having office at Erode Corporation, Brough Road, Erode, do hereby solemnly affirm and sincerely state as follows:-

I am the Commissioner of Erode City Municipal Corporation and as such I am well acquainted with the facts of the case through available records.

I humbly submits that the 6<sup>th</sup> respondent has constructed a building at measuring 16x26 sq.feet without any prior approval from the 5<sup>th</sup> respondent. Hence the 5<sup>th</sup> respondent issued notice under section 296(1) of Erode City Municipal Corporation Act 2008 why the unauthorized construction made by them should not be removed or demolished. Further the 5<sup>th</sup> respondent has issued notice under section 296(2) of the Erode City Municipal Corporation Act 2008 as to why due to the unauthorized construction made in the premises, the person cannot be prosecuted in the manner known to law, the proceedings initiated by the 5<sup>th</sup> respondent

against 6<sup>th</sup> respondent under section 296(1), and 296(2) of Erode City Municipal Corporation Act 2008 are pending for further proceedings.

I humbly submits that the above paragraph stated in the counter affidavit filed by the 5<sup>th</sup> respondent in the month of October 2021 is true. But due to COVID-19 the further action against the 6<sup>th</sup> respondent is still pending. I humbly further submits that the 5<sup>th</sup> respondent will initiate to take further action against the 6<sup>th</sup> respondent under the provision of Erode City Municipal Corporation Act 2008.

  
COMMISSIONER,  
Erode City Municipal Corporation

**HEARING DATE: 21.02.2022**  
**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**SOUTHERN ZONE, CHENNAI**

**Original Application No.118 of 2021(SZ)**

**D.Sakthivel**  
**S/o.Devaraj**  
**No.23, Main Road,**  
**Paval Thanneerpandal Palayam,**  
**Periyasemur,**  
**Erode District-638004.                      Applicant**

**-Vs-**

**The District Collector,**  
**Erode District**  
**Collectorate Complex,**  
**State Highway 96,**  
**Palayapalayam,**  
**Erode and 7 Others                      ....      Respondents**

**STATUS REPORT FILED BY THE 5<sup>TH</sup>**  
**RESPONDENT**

**M/s. M.RAJAMATHIVANAN**  
**COUNSEL FOR 5<sup>TH</sup> RESPONDENT**  
**9942408185**